

[Sh. M.V. Chandrashekhara Murthy]

Notification No. 3916 in Gazette of India dated the 31st December, 1994, under sub-section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT. 7901/95]

- (7) A copy of the Annual Report (Hindi and English versions) on the working and activities of the Punjab National Bank for the year 1993-94, alongwith accounts and Auditors Report thereon, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. LT. 7902/95]

**Review on the working and Annual Report of Madhya Pradesh State Agro Industries Development Corporation Ltd. Bhopal for 1990-91 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNS KAUR) ON BEHALF OF SHRI S. KRISHNA KUMAR: Sir, I beg to lay on the Table-

- (1) A Copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Madhya Pradesh State Agra Industries Development Corporation Limited, Bhopal, for the year 1990-91.
- (ii) Annual Report of the Madhya Pradesh State Agra Industries Development Corporation Limited, Bhopal, for the year 1990-91, alongwith Auditor Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7903/95]

- (b) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1991-92.
- (ii) Annual Report of the Karnataka Agra Indus-

tries Corporation Limited, Bangalore, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. 7904/95]

- (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1993-94. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT.7905/95]

12.33 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st June, 1995 agreed without any amendment to the National Highways (Amendment) Bill, 1995 which passed by the Lok Sabha at its sitting held on the 31st May, 1995 "
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1995 which has been passed by the